

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

CC NO.: CBI/399/2019
RC NO.:217/2011/A/0012
Branch:ACU-V/CBI/NEW DELHI
CBI Vs. Dhan Laxmi

18.06.2020

The matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Kumar Giri, Ld. PP for CBI.
Sh. Gurmeet Singh, Ld. Counsel for accused
Dhan Laxmi.

Ld. Counsel for accused submits that he has filed an application for providing deficient/legible copies of documents and some documents which are not relied upon by prosecution.

Ld. PP submits that he will find out if the application has been received by the CBI and will be filing the reply if the application has been provided to the CBI. Ld. Counsel for CBI also submits that the documents which are in language other than Hindi, has been translated and will be provided to accused on or before the next date of hearing.

At this stage Ld. Counsel for accused submits that he will be providing soft copy of the application to Ld. Counsel for CBI.


Under the facts and circumstances, the matter is adjourned to 20.08.2020.



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Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/18.06.2020

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi



CC NO.: CT CASES/30/2019

ED Vs. Akhilesh Singh & Ors.

18.06.2020

The matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta, Ld. Spl. PP for Enforcement Directorate.
Sh. M.A.Niyazi, Ld. Counsel for accused no. 1 and accused No. 2.
Accused no. 1 Akhilesh Singh is in Dumka Jail.

Accused no. 2 Garima Singh is not present

Ld. Counsel for accused submits that he could not contact accused no. 1 Akhilesh Singh, who is in Dumka Jail because of the lockdown, to find out if the copies supplied to him are complete. He further submits that accused no. 2 also could not scrutinize the documents in view of the prevailing circumstances. Ld. Counsel for accused persons seek time for scrutinizing the documents.

Ld. Counsel for Enforcement Directorate submits that the ED will be providing deficient/legible copies of documents as and when so pointed out by Ld. Counsel for accused.

Under the facts and circumstances, the matter is adjourned to 05.09.2020.

Signed scanned copy of this order is being sent through



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(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/18.06.2020



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